

[Pandit G. B. Pant]

any breach of the law. But I think the arrangements that we have made are more than adequate for enabling the people to record their votes.

Shri S. M. Banerjee rose—

Mr. Speaker: There must be an end to this. The hon. Members must have thought in advance of any objections that may be possibly anticipated and then speak. I gave the hon. Member an opportunity. I have heard both sides. It is not a matter of serious public importance. As a matter of fact, the hon. Minister has said that so far as State industrial undertakings are concerned, all facilities should be given to the workers, and that the time which is taken for going to and from the polling station and recording their votes will be treated as part of the working day. Full salary will be given to them for that period.

The hon. Members who have tabled this Adjournment Motion evidently want that irrespective of the time taken for going and voting, it should be declared a holiday. Some people may be close to the polling station; some people may be far away. But whosoever he might be, irrespective of the distance of the polling station, the hon. Members evidently want to say, "Come along, declare it a holiday" and then censure the Government for not doing so. I am not in favour of it.

As a matter of fact, elections are a normal feature of democracy. There may be a by-election; there may be a municipal election; there is a *panchayat* election; and an Assembly election and a Parliament election, not to speak of various other elections. Therefore, in addition to the normal holidays, if we close for this election also, it may mean your going back to your respective constituencies. I am not in favour of this Adjournment Motion.

Shri Yagnik (Ahmedabad) rose—

Mr. Speaker: The hon. Members

leader of a group, he could have risen before the hon. Minister replied. I am now on my legs.

So far as Parliament is concerned, we come from various parts of this country. 500 Members are meeting here and discharging their business. I have absolutely no objection to allow any member of the staff to a reasonable time to go and record the votes. I shall treat that time as part of the working hours. They will get full salary for that time. There would not be any withholding of salary for that period.

I do not give my consent to this Adjournment Motion.

Shri S. M. Banerjee: Only one point, Sir.

Mr. Speaker: No more point.

PAPERS LAID ON THE TABLE

AMENDMENTS TO MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of each of the following Notifications, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956:

- (1) S.R.O. No. 4031 dated the 21st December, 1957.
- (2) S.R.O. No. 4100 dated the 28th December, 1957.
- (3) S.R.O. No. 4101 dated the 28th December, 1957.
- (4) S.R.O. No. 97 dated the 11th January, 1958.
- (5) S.R.O. No. 98 dated the 11th January, 1958.
- (6) S.R.O. No. 365 dated the 1st February, 1958.

[Placed in Library. See No. LT-